

number of medical public health and engineering staff at the disposal of the Council. This position has been brought to the notice of the Territorial Councils.

Development Schemes in Agartala

1624. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) what are the development schemes implemented in Agartala Town during the Second Five Year Plan period so far; and

(b) the schemes that remain to be implemented?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of the House.

Rehabilitation of Tribal Jhumias

1625. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) the number of land disputes that arose during rehabilitation of tribal Jhumias in each division of Tripura since 1955 so far;

(b) the causes of these disputes; and

(c) the steps taken to end these disputes?

The Minister of Home Affairs (Shri G. B. Pant): (a) The number of land disputes in respect of tribal Jhumias in each Sub-Division of Tripura for the period 1953-54 upto date is as follows:

Name of Sub-Division	Number of land disputes
1	a
1. Udaipur	3
2. Sabroom	12
3. Belonia	4
4. Amarpur	3
5. Sonamura	Nil

1	2
6. Khowai	a
7. Kamalpur	10
8. Dharamnagar	2
9. Sadar	Nil
10. Kailashahar	7
TOTAL	43

(b) Encroachment on land belonging to the other party and boundary disputes between Jotedars and Jhumias.

(c) Out of 43 cases, 29 have been settled with the intervention of Government officials and the plots of land clearly demarcated. Efforts are being made to settle the remaining cases in the same manner.

Structural Conservation of Ancient Monuments

1626. Shri Narasimhan: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the Department of Archaeology have brought out any handbook on the structural conservation of ancient monuments;

(b) if so, whether a copy of it will be laid on the Table; and

(c) what steps have been taken to popularise the book in the States?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir.

(b) A copy of a hand-book "Conservation Manual" has been placed in the Parliament Library.

(c) Copies of the hand-book have been supplied to such of the States as have asked for it. In view of the limited scope of the book, no special steps are considered necessary to popularise it.

Extension of Service of Superannuated Government Employees

1627. Shri Ram Garib: Will the Minister of Home Affairs be pleased to state:

(a) the number of officers who have been granted extensions of service

after the age of sixty both in the Government of India offices in Delhi and New Delhi during 1958-59;

(b) whether it is in conformity with Government policy of granting extensions; and

(c) what are the special qualifications held by the officers and special circumstances which prompted Government to extend their services?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). The information is being collected and it will be laid on the Table of the House in due course.

Acquisition of Land in Delhi

1628. Shri Ram Garib: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Chief Commissioner, Delhi is the proper authority for the acquisition of land in Delhi and not the Commissioner, Delhi Municipal Corporation;

(b) whether it is a fact that the Low Income Societies are asked by the Chief Commissioner to get a 'No Objection' certificate from the Corporation before any action is taken on their applications for acquisition of land for the Society;

(c) whether the Chief Commissioner could also get a 'No Objection' certificate from the Corporation direct to facilitate matters;

(d) which is the authority to guide such societies whether the particular sites are for house building and have not been acquired by any one; and

(e) whether it is incumbent on such societies to get Khasra numbers and Shajaras of villages from Patwaris before approaching the authorities for acquisition, or it could be done by the Chief Commissioner's Office direct administratively to expedite matters?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

(b) Yes.

(c) No.

(d) Information is available in the office of the Municipal Corporation of Delhi regarding the use of any particular piece of land. In regard to the ownership, information is available with the village patwari.

(e) As the land to be acquired can be indicated only in terms of Khasra numbers, Shajaras etc., the Societies have to obtain the relevant information themselves before moving the Chief Commissioner to acquire the required land.

Migration of Scientists from Kerala

1629. { Shri A. K. Gopalan:
Shri Kunhan:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that a large number of scientists and technologists are migrating from Kerala to other States; and

(b) if so, the reasons for their migration?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) No, Sir.

(b) Does not arise.

भारत में विदेशी

१६३०. श्री सरजू पाण्डेय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी, १९५६ के बाद से सरकार को ऐसे कितने मामलों का पता लगा है जिनमें कुछ विदेशी अपने पारपत्र की अवधि समाप्त होने के पश्चात् भारत में ठहरे रहे; और

(ख) वे लोग किन-किन देशों के नागरिक थे ?

गृह-कार्य मंत्री (श्री श्री० ब० पन्त) :

(क) और (ख). सूचना इकट्ठी की जा रही है और मिलने पर वह समा-वटक पर रख दी जाएगी।